

Petition No. 983/GT/2025

Date: 1st September 2026

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff for Muzaffarpur Thermal Power Station Stage-I (2x110 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

- a) *The Petitioner to revise the tariff forms after taking into consideration the order dated 22.1.2025 in Petition no. 264/GT/2021 for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) for the period 2014-19.*
- b) *Details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg. 19(5)(d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- c) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- d) *For ACE claimed under balance payments of works and deferred overworks, provide reconciliation of the same against the approved cost under DPR.*
- e) *Revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.*
- f) *Auditor certificate with detailed working and item wise breakup in respect of closing CWIP and unrecovered depreciation as on 7.9.2021.*
- g) *Petitioner to provide the details of the assets lying at the generating stations which can be transferred to other generating stations.*
- h) *Form 15 and Form 15A prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor.*
- i) *Furnish documents/information towards assessment of security requirements along with deployment of security personnel corresponding to the generating station.*
- j) *Status of decommissioning/ dismantling of the generating station.*
- k) *Petitioner to clarify treatment of land after decommissioning of the generating station.*

l) Auditor Certificate in support of claim towards capital spares, along with the quantity against each of the capital spares. Also, the details of the capital spares lying at the generating stations and those that can be transferred to other generating stations.

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents